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8/3/1995

Hon'ble Mr. S. Das Gupta, A.M.

None for the applicant. None respondent on behalf of the applicant when the list was revised. On 22.8.1994, it was observed that the case shall liable to be dismissed in default but yet ~~on the~~ ^{and} we granted another opportunity to the applicant to submit his case. Since None has appeared on behalf of the applicant ^{and} There is no request for adjournment. Hence, this application is dismissed in default ^{and} for want of prosecution.


A.M.

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